

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-THIRD REPORT

(Fourth Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-third Report.

2. The Committee met on the 25th August, 1969, for—

- I. Allocation of time to the Resolutions set down in List of Business for Friday, the 29th August, 1969.
- II. Classification and allocation of time for discussion of the following Bills under Rules 294 (1) (b) and 294 (1) (c) of the Rules of Procedure respectively :—
 - (1) The High Court Judges (Conditions of Service) Amendment Bill, 1969 (*Amendment of section 13 and the First Schedule*) by Shri M. Narayana Reddy.
 - (2) The Constitution (Amendment) Bill, 1969 (*Amendment of Eighth Schedule*) by Shri Maharaj Singh Bharti.
 - (3) The Foreign Donations and Aid Regulation Bill, 1969 by Shri Om Prakash Tyagi.
 - (4) The Constitution (Amendment) Bill, 1969 (*Amendment of First Schedule*) by Shri George Fernandes.

Allotment of time to Resolutions

3. The Members whose Resolutions had been included in the List of Business for the 29th August, 1969, had been invited to present their views on the Resolutions before the Committee. Shri Jyotirmoy Bosu attended the sitting.

4. The Committee recommended the allocation of time as follows :—

(1) Resolution regarding Unemployment	2 hours
(2) Resolution regarding Naxalites	2 hours
(3) Resolution regarding Netaji Subhash Chandra Bose	1½ hours

Classification and allocation of time to Bills

5. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Om Prakash Tyagi attended the sitting.

6. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and recommended allocation of time to them as indicated below :—

(1) The High Court Judges (Conditions of Service) Amendment Bill, 1969 (<i>Amendment of section 13 and the First Schedule</i>) by Shri M. Narayana Reddy.	1 hour.
(2) The Constitution (Amendment) Bill, 1969 (<i>Amendment of Eighth Schedule</i>) by Shri Maharaj Singh Bharti.	1 hour.
(3) The Foreign Donations and Aid Regulation Bill, 1969 by Shri Om Prakash Tyagi.	1½ hours.
(4) The Constitution (Amendment) Bill, 1969 (<i>Amendment of First Schedule</i>) by Shri George Fernandes.	1 hour.

Recommendations

7. The Committee recommended that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House; and
- (ii) the classification and allocation of time to Bills by the Committee as shown in paragraph 6 above be agreed to by the House.

NEW DELHI;
August 25, 1969.
Bhadra 5, 1891 (Saka).

R. K. KHADILKAR,
Chairman,
Committee on Private Members' Bills
and Resolutions.